

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 141/M/P/2017

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 14 and 15 of the CERC (Terms and Conditions) for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking credit of Renewable Energy Certificates for generation of energy between 21.3.2016 and 8.11. 2016.
- Date of hearing : 10.8.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Rai Bahadur Seth Shreeram Narasingdas Private Limited (RBSSNPL)
- Respondents : National Load Dispatch Centre and Another.
- Parties present : Ms. Pritha Srikumar Iyer, Advocate, RBSSNPL
Shri Sulaksh Rewari, Advocate, RBSSNPL
Shri Shujoy Mazumdar, Advocate, RBSSNPL
Shri G. Umamathy, Advocate, TANTRANSCO
Shri S. Vallinayagam, Advocate, TANTRANSCO

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction to SLDC, Tamil Nadu to issue the necessary energy injection reports for the period from 21.3.2016 to 18.11.2016 and direction to NLDC to issue Renewable Energy Certificates (RECs) for the said period. Learned counsel further submitted that despite the undisputed certification of the quantum of energy generated by the petitioner during the period in question and the requisite registration of the petitioner under the REC Scheme, the respondents have refused to issue RECs in the name of the petitioner.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. Learned counsel appearing for TANTRANSCO accepted the notice to the petition.

4. The Commission directed the petitioner to serve the copy of the petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies by 7.9.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 19.9.2017. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 28.9.2017.

By order of the Commission

Sd/-

(T. Rout)

Chief (Legal)